1907. GOVERNMENT OF EASTERN BENGAL & ASSAM.

REVENUE DEPARTMENT.

MISCELLANEOUS-A.

February 1907.

Nos. 1-10.

Appointment of District Officers in Eastern Bengal and Assam to exercise the functions of a Mining Board under the Indian Mines Act, 1901.

REFERENCES TO FORMER CASES.

Department. date, and Nos., or File No. and year.

1. Rev., A, May 1901, No. 8.

2. Ditto, Nov. 1904, Nos. 96-156.

(Remarks made by the Government of India with regard to certain provisions of the Indian Mines Act.)
(Rules framed under the Indian Mines Act, VIII of 1901.)

I-21.

REFERENCES TO LATER CASES.

Department, date, and Nos.

Brief Title of File.

(To be continued on back, if necessary.)

PAPERS OTHER THAN PROCEEDINGS.

I.—Printed.

Notes and orders.

II.—Not printed.

Nil.

GOVERNMENT OF EASTERN BENGAL AND ASSAM.

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· FEBRUARY.

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January 1907.

No. 10.—To the Government of India, Commerce and Industry Department, No. 343T., dated the 31st January 1907.

NOTES.

MISCELLANEOUS-A, FEBRUARY 1907.

Nos. 1-10.

Appointment of District Officers in Eastern Bengal and Assam to exercise the functions of a Mining Board under the Indian Mines Act, 1901.

FROM THE CHIEF INSPECTOR OF MINES IN INDIA, No. 1699, DATED THE 20TH AUGUST 1906.

Makes enquiries as to appointment of District Collectors to exercise the functions of a Mining Board.

Under-Secretary,

There is no Mining Board in this province. Please see in this connection paragraph 3 of India's

Page 1 of Rev., A, May 1901, No. 8. Circular letter No. 13-45-1,* dated the 1st April 1901.

No appointments appear to have been made by the Local Government under sections 15 (3) and 21 (3). We may reply to Chief Inspector. The question may be taken up as to whether such appointments should be made. Perhaps Collector or Deputy Commissioner may be appointed under section 15 (3). I am doubtful whether under section 21(3) the Collector should be appointed.

S. N. D.—31st August 1906.

Chief Secretary,

We may perhaps reply as in draft below.

6th September 1906.

C. TINDALL.

Issue

7th September 1906.

P. C. LYON.

[To the Chief Inspector of Mines in India, No. 9292C., dated the 11th September 1906.]

FROM THE CHIEF INSPECTOR OF MINES IN INDIA, No. 23—T., DATED THE 23RD SEPTEMBER 1906.

Says that in his opinion it is desirable for this Government to appoint officers or authorities to exercise the functions of a Mining Board under the Indian Mines

Act, 1901. Chief Secretary,

We may perhaps consult the Commissioners of Divisions in which mines exist as to what Collectors and Deputy Commissioners should be vested with such powers.

22nd October 1906.

C. TINDALL.

We may refer to the Commissioner, Assam Valley Districts, and the Commissioner, Surma Valley Districts, enquiring whether they would approve of the appointment under sections 15(3) and 21(3) of the Deputy Commissioners of Lakhimpur and the Khasi and Jaintia Hills, respectively, to perform the functions of a Mining Board.

Will this cover all mines in the province?

23rd October 1906.

P. C. LYON.

Under-Secretary,

The Commissioner, Dacca Division, in his letter No. 2576L.R., dated the 20th January 1906,*

**Rev. (Misc.), B, Mar. 1906, Nos.

20-50.

**Rev. (Misc.), B, Mar. 1906, Nos.

**reported that there were no mines in his division. And the Commissioners of Rajshahi and Chittagong Divisions are also submitting blank returns regarding the grant of mining leases and of licenses to explore and prospect for minerals for their divisions and submitted blank reports for the year ending 31st December 1905.

Moreover please see pages 25 and 26 of the Annual Report of the Chief Inspector of Mines in India for 1905, which contain a table showing the number of mines in India worked under the Act. There is no mention of any of the transferred districts in this table. The Chief Inspector's report for the current year has not yet been published, as the year ends on the 31st December. A blank return of mineral concessions for the quarter ending 30th September 1906 has been received from the Commissioner, Rajshahi Division, and the returns from other Commissioners for the same quarter has not yet been received. It may perhaps be assumed that no mines are worked under the Mines Act in Eastern Bengal.

Kindly see if the Deputy Commissioner, Sibsagar, should also be included after "Deputy Commissioner, Lakhimpur," in the draft put up. There is a coal mine at Dikhu Valley in Sibsagar, though the average number of persons employed daily was only 7 for 1905.

Chandra Kisor-24th October 1906.

25th October 1906.

W. I. SHEPHERD.

Issue. Sibsagar may be included. 26th October 1906.

C. TINDALL.

[To the Commissioners, Assam Valley Districts and the Surma Valley and Hill Districts, No. 11241-42C., dated the 1st November 1906.]

From the Commissioner, Surma Valley and Hill Districts, No. 6253, Dated the 17th November 1906.

Says that he sees no objection to the appointment of the Deputy Commissioner, Khasi and Jaintia Hills, to perform the functions of a Mining Board.

From the Commissioner of the Assam Valley Districts, No. 3830R. & F., dated the 19th November 1906.

Communicates his opinion regarding the appointment of the Deputy Commissioners, Lakhimpur and Sibsagar, to exercise the functions of a Mining Board, under the Indian Mines Act, 1901.

Chief Secretary,

We may notify the Deputy Commissioners of Lakhimpur and the Khasi and Jaintia Hills: Chittagong and Sibsagar have not enough mines at present to render this necessary in their cases perhaps.

8th December 1906.

C. Tindall.

His Honour,

We may invest the Deputy Commissioners of Lakhimpur and the Khasi and Jaintia Hills with the powers of a Mining Board under sections 15 (3) and 21 (3).

13th December 1906.

P. C. LYON,

Yes.

15th December 1906.

L. HARE.

[Netification No. 454C., dated the 16th January 1907, published in the Eastern Bengal and Assam Gazette of the 19th January 1907.]

[Memorandum to the Chief Inspector of Mines in India, No. 455C., dated the 16th January 1907.]

[Memorandum to the Commissioners of the Assam Valley Districts and the Surma Valley and Hill Districts, No. 456-57C., dated the 16th January 1907.]

[To the Secretary to the Government of India, Commerce and Industry Department, No. 343T., dated the 31st January 1907.]

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GOVERNMENT OF EASTERN BENGAL AND ASSAM. REVENUE DEPARTMENT.

Miscellaneous—A.

February 1907.

Appointment of District Officers in Eastern Bengal and Assam to exercise the functions of a Mining Board under the Indian Mines Act, 1901.

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No. 1699, dated Calcutta, the 20th August 1906.

From-W. H. Pickering, Esq., Chief Inspector of Mines in India, To-The Chief Secretary to the Government of Eastern Bengal and Assam.

I have the honour to enquire if, pending the constitution of a Mining Board, your Government have been pleased to appoint the District Collectors to exercise, within their respective districts, the functions of such a Board under sections 15 (3) and 21(3) of the Indian Mines Act, VIII of 1901, and, if so, to request the favour of being furnished with a copy of the notification published.

No. 2.

No. 9292C., dated Shillong, the 11th September 1906.

From-The Chief Secretary to the Government of Eastern Bengal and Assam, To-The Chief Inspector of Mines in India.

In reply to your letter No. 1699, dated the 20th August 1906, I am directed to say that none of the Collectors or Deputy Commissioners of this province have as yet been appointed to exercise, within their respective districts, the functions of a Mining Board under sections 15(3) and 21(3) of the Indian Mines Act, VIII of 1901. I am to ask that you will favour this Government with your recommendations on this subject, should you think it advisable that any action should be taken in the direction indicated.

No. 3.

No. 23-T., dated Simla, the 23rd September 1906.

From-W. H. PICKERING, Esq., Chief Inspector of Mines in India, To-The Chief Secretary to the Government of Eastern Bengal and Assam,

I have the honour to acknowledge the receipt of your letter No. 9292C., dated the 11th September 1906, and to state in reply that in my opinion it is desirable for the Government of Eastern Bengal and Assam to appoint officers or authorities to exercise the functions of a Mining Board under the Indian Mines Act, 1901.

No. 4.

No. 12241-42C., dated Shillong, the 1st November 1906.

From-The Chief Secretary to the Government of Eastern Bengal and Assam, To-The Commissioners, Assam Valley and Surma Valley and Hill Districts.

I am directed to forward a copy of the correspondence noted on the margin, on

(1) Letter No. 1699, dated the 20th August 1906, from the Chief Inspector of Mines in India.
(2) Government letter No. 9292C., dated the 11th September 1906, to the Chief Inspector of Mines in India.
(3) Letter No. 22.—T. dated the

(3) Letter No. 23—T., dated the 23rd September 1906, from the Chief Inspector of Mines in India.

the subject of the appointment of officers or authorities to exercise the functions of a Mining Board under the Indian Mines Act, 1901, and to enquire whether you would approve of the appointment under sections 15(3) and 21(3) of the Deputy Commissioners of Lakhimpur, Sibsagar, and Khasi and Jaintia Hills to perform the functions of a Mining Board.

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Misc. 5-9. Appointment of District Officers to exercise the functions of a Mining Board.

No. 5.

No. 6253, dated Silchar, the 17th November 1906.

From - The Hon'ble Mr. J. C. Arbuthnott, C.I.E., I.C.S., Commissioner, Surma Valley and Hill Districts,

To-The Chief Secretary to the Government of Eastern Bengal and Assam.

With reference to your letter No. 11241-42C., 'dated the 1st November 1906, I have the honour to say that I see no objection to the appointment of the Deputy Commissioner, Khasi and Jaintia Hills, to perform the functions of a Mining Board under sections 15(3) and 21(3) of Act VIII of 1901, Indian Mines Act.

No. 6.

No. 3830R. & F., dated Ganhati, the 19th November 1906.

From-F. J. Monahan, Esq., I.c.s., Commissioner of the Assam Valley Districts, To-The Chief Secretary to the Government of Eastern Bengal and Assam.

With reference to your letter No. 11241-42C., dated the 1st November 1906, I have the honour to say that I think it desirable that the Deputy Commissioner, Lakhimpur, should be appointed to perform the functions of a Mining Board in that district under sections 15(3) and 21(3) of the Indian Mines Act, 1901. As there is no mine at present worked in the Sibsagar district, it is not, I think, necessary now to appoint the Deputy Commissioner of that district to perform the functions referred to.

No. 7.

No. 454C., dated Shillong, the 16th January 1907.

Notification by-The Government of Eastern Bengal and Assam.

It is hereby notified for general information that the Lieutenant-Governor is pleased to appoint the Deputy Commissioners of Lakhimpur and of the Khasi and Jaintia Hills to perform the functions of a Mining Board under sections 15 (3) and 21(3) of the Indian Mines Act, VIII of 1901, in their respective districts.

No. 8.

No. 455C., dated Shillong, the 16th January 1907.

Memo. by-The Under-Secretary to the Government of Eastern Bengal and Assam.

Copy of Notification No. 454C., dated the 16th January 1907, forwarded to the Chief Inspector of Mines in India, with reference to the correspondence ending with his letter No. 2-3—T., dated the 23rd September 1906, for information.

2. As there are at present no mines of any importance in any other districts of this province, the Lieutenant-Governor does not consider it necessary to appoint any other District Officers to perform the functions of a Mining Board under sections 15(3) and 21(3) of the Indian Mining Act, 1901.

No. 9.

No. 456-57C., dated Shillong, the 16th January 1907.

Memo. by-The Under-Secretary to the Government of Eastern Bengal and Assam.

Copy of Notification No. 454C., dated the 16th January 1907, forwarded to the Commissioners, Assam Valley Districts and the Surma Valley and Hill Districts, for information and communication to the Deputy Commissioner, Khasi and Januar 1996, with reference to the correspondence ending with his letter No. 3880R. & F., dated the 19th November 1906. Appointment of District Officers to exercise the functions of a Mining Board.

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No. 10.

No. 343T, dated Camp, the 31st January 1907.

From—The Chief Secretary to the Government of Eastern Bengal and Assam,
To—The Secretary to the Government of India, Commerce and Industry Department.

I am directed to submit herewith, for the information of the Government of India, a copy of this Government Notification No. 454C., dated the 16th January 1907, appointing the Deputy Commissioners of Lakhimpur and of the Khasi and Jaintia Hills to perform the functions of a Mining Board under sections 15 (3) and 21 (3) of the Indian Mines Act, VIII of 1901. I am to explain that Lakhimpur and the Khasi and Jaintia Hills are the only two districts in this province in which there are mines of any importance.